

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(GENERAL DEPARTMENT)
New Delhi: 4th March, 1978

NOTIFICATION
(S.O. 197/141/77)

No. 2211 (S.O. 197/141/77-15(AI)): In exercise of the powers conferred by clause (iv) of sub-section (230) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the following institutions for the purpose of the said section for the assessment years 1975-76, 1976-77 and 1977-78:-

- (i) I.A.P. Benevolent Association
- (ii) Air Force Officer Contributory Education Fund
- (iii) Air Force Wife's Welfare Association
- (iv) I.A.P. Central Welfare Fund
- (v) Air Force Group Insurance Society.


(M. CHATTERJEE)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Lalpuri Garden), New Delhi.

Copy to:-

1. Asstt. Director of Account, Air Officer I/g Administration, Air Headquarters, New Delhi-1 with ref. encl to his letter Air II/26054/4/D.Accts/PO dated 6.4.77.
2. The Commissioner of Income-tax Delhi-21, New Delhi, with reference to his letter CES II/12(10)/76/12659, dated 30.11.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (SI)/(DSD)/(PDR)/(Inv.), New Delhi.
5. Director of O&S Services (Income-tax), 1st Floor, Aman-e-Chalib, Gate Sunderi Lane, New Delhi (5 copies)
6. All Officers & Sections of S.D. Wing of I.A.P.S., New Delhi.
7. Controller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Insp. (DSD), New Delhi (5 copies).
9. Director of Training, IAS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri H.B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.